(b) if so, the details thereof and the steps being taken/proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Situation caused by heavy rains/floods etc. is monitored by the Ministry of Home Affairs. As per information received from Government of Tamil Nadu, 19 human lives and 32 livestock lost, besides damage to 1106 houses fully/partially due to heavy rains/floods etc. during South West monsoon 2009.

The State Governments are primarily responsible for undertaking relief measures at ground level in the wake of natural calamities. The Government of India supplements the efforts of the State Governments by providing requisite logistic and financial support.

To ensure ready availability of funds with the States to undertake rescue and relief operations of immediate nature, in the wake of natural calamities including flood situation, a CRF account has been constituted for each State which is contributed by the Central and State Governments in the ratio of 3:1. State of Tamil Nadu has been allocated an amount of Rs. 254.13 crore in their CRF for the year 2009-10 comprising Rs. 190.60 crore as Central contribution and Rs. 63.53 crore as State contribution. First installment of Central share of CRF is Rs. 95.30 crore. Out of this an amount of Rs. 47.65 was released, in advance, on 12th December, 2008 in the wake of cyclone storms of 2008 and remaining amount of Rs. 47.65 crore has been released on 28th August, 2009. The 2nd installment of CRF amounting to Rs. 95.30 crore is due to be released in December, 2009. The Government of Tamil Nadu has not sought any financial assistance from NCCF.

Solving border dispute between Maharashtra and Karnataka

†2225. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the steps being taken by Government to solve the border dispute between the States of Maharashtra and Karnataka;
- (b) whether Government has proposed to constitute any committee like Parliamentary Committee to solve the border dispute between the two States; and
 - (c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (c) The Government of India is of the view that the dispute is to be resolved primarily by the State Governments concerned through discussions and mutual accommodation. The Government of Maharashtra has filed a suit in the Hon'ble Supreme Court of India, which is pending in the Apex Court.

[†]Original notice of the question was received in Hindi.